

THE GAUHATI HIGH COURT AT GUWAHATI
**(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA:
MIZORAM AND ARUNACHAL PRADESH)**

NOTIFICATION

Dated Guwahati, the 27th April, 2012

No. HC.XI-07/2012/ 173 /RC.# # # In exercise of the powers conferred by Article 229 of the Constitution of India, Hon'ble the Chief Justice is pleased to amend the Gauhati High Court Services (Appointment, Condition of Service and Conduct) Rules, 1967 in the following manner with immediate effect:

1. The word **Jamadar** appearing in Rule 6(b) shall be substituted by the word **Usher**.
2. The word **Jamadar** appearing in Schedule-I(IV) provided under Rule 4 & Rule 11 shall be substituted by the word **Usher**.

By Order,
Sd/- R.K. Phukan
REGISTRAR GENERAL

Memo No. HC.XI-07/2012/ 174-199 /RC dated 27.04.2012